This is a digitally signed Gazette, to verify click here.
http://rajpatrahimachal.nic.in

राजपत्र, हिमाचल प्रदेश

हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

मंगलवार, 07 नवम्बर, 2023 / 16 कार्तिक, 1945

हिमाचल प्रदेश सरकार

परिवहन विभाग

अधिसूचना

शिमला–02, 01 नवम्बर, 2023

संख्या टी.पी.टी.–ए(3)–7 / 2019–II.—हिमाचल प्रदेश के राज्यपाल, राजपत्र (ई–गज़ट), हिमाचल प्रदेश में तारीख 9 दिसम्बर, 2021 को यथाप्रकाशित इस विभाग की अधिसूचना संख्या टी.पी.टी.–ए(3)–7 / 2015,

तारीख 6 दिसम्बर, 2021 और राजपत्र (ई–गज़ट), हिमाचल प्रदेश में तारीख 13 जुलाई, 2023 को यथाप्रकाशित अधिसूचना संख्या टी.पी.टी.–ए(3)–7 / 2019–II, तारीख 11 जलाई, 2023 के अतिक्रमण में विभाग की अधिसूचना संख्या टी.पी.टी.–सी(9)–6 / 2004, तारीख 9 जनवरी, 2006 के अनुक्रम में हिमाचल प्रदेश मोटरयान कराधान अधिनियम, 1972 (1973 का अधिनियम संख्यांक 4) की धारा 3 (क) की उप–धारा (1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए आदेश करते हैं कि हिमाचल प्रदेश में उपयोग में लाए गए या उपयोग हेतु रखे गए निम्नलिखित परिवहन यानों पर "विशेष पथ कर (एस.आर.टी.)" राज्य सरकार को निम्नलिखित वर्णित दरों पर उद्‌गृहीत, प्रभारित और संदत्त किया जाएगा :––

अ. हिमाचल प्रदेश राज्य में रजिस्ट्रीकृत मोटर यानों हेतु विशेष पथकर :–

रकम रूपए में

क्रम संख्या	यान की श्रेणी	चालक को अपवर्जित करके यात्री क्षमता	विषेष पथ कर
1.	संविदा गाड़ियां	ऑटो रिक्शा	₹363 / – प्रति वर्ष
		पांच से कम सीटें	₹1350 / –प्रति वर्ष 1000 सी सी तक
			₹2400 / – प्रति वर्ष 1000 सी सी से 1500 सी सी तक
			₹2800 / – प्रति वर्ष 1500 सी सी से ऊपर
		पांच या अधिक परन्तु दस से कम सीटें	₹800 / – प्रति सीट प्रति वर्ष
		दस या अधिक परन्तु तेईस से कम सीटें	₹1000 / – प्रति सीट प्रति वर्ष
		तेईस या अधिक सीटें	₹1500 / – प्रति सीट प्रति वर्ष
2.	शिक्षण संस्थान के साथ संबद्ध संविदा गाड़ी	पांच या अधिक परन्तु दस से कम सीटें	₹500 / – प्रति सीट प्रति वर्ष
		दस या अधिक परन्तु तेईस से कम सीटें	
		तेईस या अधिक सीटें	
3.	प्राइवेट सेवा यान	छः या अधिक परन्तु दस से कम सीटें	₹500 / – प्रति सीट प्रति वर्ष
		दस या अधिक परन्तु तेईस से कम सीटें	
		तेईस या अधिक सीटें	
4.	माल वाहक वाहन	(क) मल्टी एक्सल	₹10000 / – प्रति वर्ष
		(ख) भारी माल यान	₹6000 / – प्रति वर्ष
		(ग) मध्यम माल यान	₹3000 / – प्रति वर्ष
		(घ) हल्का माल यान (10 से 20 क्विंटल)	₹2000 / – प्रति वर्ष
		(ड.) हल्का माल यान (10 क्विंटल से कम)	₹1000 / – प्रति वर्ष
		(च) ट्रैक्टर (सार्वजनिक वाहन या प्राइवेट वाहन अनुज्ञापत्र के साथ चलने वाले जब वे ऐसा माल	₹2000 / – प्रति वर्ष

		वहन कर रहें हो जो स्वामी से सम्बन्धित कृषि के आनुषंगिक न हो)	
5.	वैनिटी वैन / कैम्पर वैन / मोटर कारवां / वैन	हल्के मोटर यान	₹8500 / – प्रति वर्ष
		मध्यम मोटर यान	₹10500 / – प्रति वर्ष
		भारी मोटर यान	₹12500 / – प्रति वर्ष

आ. अन्य राज्यों में रजिस्ट्रीकृत और हिमाचल प्रदेश राज्य में प्रवेश करने वाले मोटर यानों हेतु विशेष पथकर :–

क्रम संख्या	यान का प्रवर्ग	चालक को अपवर्जित करके यात्री क्षमता	(रूपए में रकम)		
			प्रतिदिन	तीन दिन	साप्ताहिक
1.	संविदा परिवहन बसें, जो अखिल भारतीय पर्यटक वाहन (अनुज्ञापत्र) नियम, 2023 के अंतर्गत आती है और हिमाचल प्रदेश में प्रवेश करती है ।	13 से 22 सीटें	₹500 / –	₹1000 / –	₹2000 / –
		23 सीटें और ऊपर	₹1500 / –	₹3000 / –	₹6000 / –
2.	हिमाचल प्रदेश में करार के अधीन संविदा (कैरिज) गाड़ी / यान	पांच से कम सीटें	₹4000 / – प्रति सीट प्रति वर्ष		
		पांच या अधिक परन्तु दस से कम सीटें			
		दस या अधिक परन्तु तेईस से कम सीटें			
		तेईस से अधिक सीटें			
3.	प्राइवेट सेवा यान	छः या अधिक परन्तु दस से कम सीटें	₹3500 / – प्रति सीट प्रति वर्ष		
		दस या अधिक परन्तु तेईस से कम सीटें			
		तेईस या अधिक सीटें			
4.	संविदा गाड़ी परमिट (अनुज्ञापत्र) पर चलने वाले यान जो ऑल इण्डिया टूरिस्ट परमिट नियम, 2023 या किसी अन्य समान अनुज्ञापत्र के अंतर्गत नहीं आते हैं ।	पांच से कम सीटें	₹200 / – प्रतिदिन (24 घंटे)		
		पांच या अधिक परन्तु दस से कम सीटें	₹500 / – प्रतिदिन (24 घंटे)		
		दस या अधिक परन्तु तेईस से कम सीटें	₹750 / – प्रतिदिन (24 घंटे)		
		तेईस या अधिक सीटें	₹1500 / – प्रतिदिन (24 घंटे)		

5.	माल वाहक वाहन	(क) मल्टी एक्सल	₹15000 / –प्रति वर्ष
		(ख) भारी माल यान	₹10000 / – प्रति वर्ष
		(ग) मध्यम माल यान	₹6000 / – प्रति वर्ष
		(घ) हल्का माल यान (10 से 20 क्विंटल के मध्य)	₹4000 / – प्रति वर्ष
		(ङ) हल्का माल यान (10 क्विंटल से कम)	₹2000 / – प्रति वर्ष
		(च) ट्रैक्टर (सार्वजनिक वाहन या प्राइवेट वाहन अनुज्ञापत्र के साथ चलने वाले जब वे ऐसा माल वहन कर रहें हो, जो स्वामी से सम्बन्धित कृषि के आनुषंगिक न हो)	₹3000 / – प्रति वर्ष
6.	वैनिटी वैन / कैम्पर वैन / मोटर कार / वैन	हल्के मोटर यान	
		मध्यम मोटर यान	
		भारी मोटर यान	₹7500 / – प्रति तिमाही

हिमाचल प्रदेश के राज्यपाल, और आदेश करते हैं कि यात्री और माल कर के बदले में उद्गृहीत या प्रभारित विशेष पथ कर अग्रिम में देय होगा और कर के संदाय का समय और घोषणा का परिदान हिमाचल प्रदेश मोटर यान कर नियम, 1974 के नियम 4 के अनुसार होगा ।

कर के संदाय में विलम्ब की दशा में, उक्त नियमों के नियम 4–क के अधीन शास्ति प्रभारित की जाएगी और उक्त नियमों में प्रत्येक माह की 16 तारीख को शास्ति की संगणना करने का उपबन्ध उक्त यानों की दशा में लागू नहीं होगा । तथापि, संविदा गाड़ी बसों की दशा में प्रचालक प्रत्येक माह की 15 तारीख से पहले अंतिम निर्धारण के आधार पर औसत मासिक रकम जमा करेगा और अगली तिमाही के पहले महीने की 15 तारीख से पूर्व कराधान प्राधिकारी (सम्बद्ध क्षेत्रीय परिवहन अधिकारी) को त्रैमासिक विवरणी प्रस्तुत करेगा । विलम्ब की दशा में उक्त नियमों के नियम 4–क में यथा उपबंधित के अनुसार शास्ति की संगणना प्रत्येक माह की 16 तारीख को की जाएगी ।

इस खाते में प्राप्त भुगतान हिमाचल प्रदेश के सरकारी कोष में मुख्य शीर्ष ''0041–यानों पर कर'' लघु शीर्ष ''102–राज्य मोटर यान कर अधिनिमय के अधीन प्राप्तियां ''उप–शीर्ष (i)'' ओ. एस–विशेष पथ कर शास्ति'' के अधीन जमा किए जाएंगें और भुगतान के प्रमाण के रूप में प्राप्त कोष चालान को कराधान प्राधिकारी को भेजा जाएगा ।

नए रजिस्ट्रीकृत यानों की बाबत यह अधिसूचना (ई–गज़ट), हिमाचल प्रदेश में प्रकाशन की तारीख से प्रभावी होगी। हिमाचल प्रदेश यात्री और माल कराधान अधिनियम, 1955 के अधीन पहले से रजिस्ट्रीकृत यानों की दशा में आबकारी विभाग 31 दिसम्बर, 2021 तक यात्री और माल कर संगृहीत करेगा तथा 01 जनवरी, 2022 से यात्री और माल कर संगृहीत करना बन्द कर देगा तथा ऐसे प्रचालकों के पक्ष में निराक्षेप (अनापत्ति) और कर–शोधन प्रमाण पत्र जारी करेगा ताकि परिवहन विभाग साथ–साथ 01 जनवरी, 2022 से यानों समस्त स्वामियों से विशेष पथकर संगृहीत करना प्रारम्भ कर सके वे प्रचालक, जिन्होने सम्पूर्ण वर्ष के लिए यात्री और माल कर संदत्त कर दिया है, वे सम्बद्ध कराधान प्राधिकारी को आबकारी और कराधान प्राधिकारी द्वारा जारी निराक्षेप (अनापत्ति) प्रमाण पत्र प्रस्तुत करने पर परिवहन विभाग के पास भी विशेष पथ कर संदाय करना प्रारम्भ कर सकेंगे।

मोटरयानों के उपरोक्त प्रवर्गों के लिए निम्नलिखित शर्तें लागू होंगी :–

1. बैटरी चालित मोटरयान और मिथॉनॉल या इथोनॉल ईंधन चालित मोटरयान की दशा में, विशेष पथकर राज्य सरकार को उपरोक्त दरों की 50 प्रतिशत की दर उद्गृहीत, प्रभारित और संदत किया जाएगा, तथापि, पांच सीटों (चालक को अपवर्जित करते हुए) से कम वाले मोटरयान को प्रभारित और संदत्त किए जाएंगे ।

2. यदि अन्य राज्य का मोटरयान राज्य में विशेष पथकर का संदाय किए बिना चलता हुआ पाया जाता है तो व्यतिक्रमी से हिमाचल प्रदेश मोटरयान कराधान अधिनियम, 1972 की धारा 17(4) के उपबन्धों के अधीन यान के प्रत्येक प्रवर्ग में देय विशेष पथकर के पांच गुणा के समान अतिरिक्त कर वसूला जाएगा ।

ये दरें दिनांक 1–12–2023 से लागू होंगी ।

आर.डी.नजीम,
प्रधान सचिव (परिवहन)।

———————————

[Authoritative English text of this Department Notification No. TPT-A(3)-7/2019-II, dated 01-11-2023 as required under clause(3) of Article 348 of the Constitution of India].

TRANSPORT DEPARTMENT

NOTIFICATION

Shimla-2, the1st Nobember, 2023

No. TPT-A(3)-7/2019-II.— In supersession to this department's notification No. TPT-A(3)-3/2015, dated 6th December, 2021, as published in the Rajpatra (e-Gazette), Himachal Pradesh dated 09th December, 2021 and Notification No.TPT-A(3)-7/2019-II, dated 11th July, 2023, as published in the Rajpatra (e-Gazette), Himachal Pradesh dated 13th July, 2023, the Governor, Himachal Pradesh, in exercise of the powers conferred by **sub-section (1) of section 3-A** of Himachal Pradesh Motor Vehicles Taxation Act 1972(Act 4 of 1973), in continuation of this Departments's notification No.TPT-C(9)-6/2004, dated 9th January, 2006, is pleased to order that "Special Road Tax (SRT)" shall be levied, charged and paid to the State Government on the following Transport vehicles used or kept for use, in Himachal Pradesh at the rates mentioned below:—

A. SPECIAL ROAD TAX FOR THE MOTOR VEHICLES REGISTERED IN THE STATE OF HIMACHAL PRADESH

Amount in Rupees

Sl. No.	Category of Vehicle	Passenger capacity excluding driver	Special Road Tax
1.	CONTRACT CARRIAGE	Auto Rickshaw	₹ 363/- per annum
		Less than five seats	₹ 1350/- per annum upto 1000CC ₹2400/- per annum above 1000CC to 1500CC ₹2800/- per annum Above 1500 CC
		Five or more but less than ten seats.	₹ 800/- per seat per annum
		Ten or more but less than twenty three seats .	₹1000/- per seat per annum
		Twenty three or more seats	₹1500/- per seat per annum
2.	CONTRACT CARRIAGE	Five or more but less than ten seats.	

	ATTACHED WITH EDUCATIONAL INSTITUTION	Ten or more but less than twenty three seats.	₹500/- per seat per annum
		Twenty three or more seats	
3.	PRIVATE SERVICE VEHICLES	Six or more but less than ten seats.	₹ 500/- per seat per annum
		Ten or more but less than twenty three seats.	
		Twenty three or more seats	
4.	GOODS CARRIAGES	(a) Multi Axle	₹ 10,000/- per annum
		(b) Heavy Goods Vehicle	₹ 6,000/- per annum
		(c) Medium Goods Vehicle	₹3,000/- per annum
		(d) Light Goods Vehicle (Between 10 and 20 quintals).	₹ 2,000/- per annum
		(e) Light Goods Vehicle (Less than 10 quintals.	₹1,000/- per annum
		(f) Tractor (plying with public carrier or private carrier permit when carrying goods which are not incidental to agriculture belonging of the owner).	₹ 2,000/- per annum
5.	VANITY VAN/CAMPER VAN/MOTOR CAR VAN	Light Motor Vehicle	₹ 8500/- per annum
		Medium Motor Vehicle	₹ 10500/- per annum
		Heavy Motor Vehicle	₹12500/- per annum

B. VEHICLES REGISTERED IN THE OTHER STATE AND ENTERING IN THE STATE OF HIMACHAL PRADESH

(Amount in Rupees)

Sl. No.	Category of Vehicle	Passenger capacity excluding driver	Per Day	Three Days	Weekly
1.	CONTRACT CARRIAGE BUSES COVERED UNDER ALL INDIA TOURIST VEHICLES (PERMIT) RULES, 2023 AND ENTERING IN HIMACHAL PRADESH	13 to 22 seats	₹ 500/-	₹1000/-	₹ 2000/-
		23 seats & above	₹1500/-	₹3000/-	₹ 6000/-
2	CONTRACT CARRIAGE VEHICLES UNDER AGREEMENT IN HIMACHAL PRADESH	Less than five seats	₹ 4000/- per seat per annum		
		Five or more but less than ten seats			
		Ten or more but less than twenty three seats.			
		Twenty three or more seats			

3.	PRIVATE SERVICE VEHICLES	Six or more but less than ten seats.	₹ 3500/- per seat per annum
		Ten or more but less than twenty three seats.	
		Twenty three or more seats	
4.	VEHICLES PLIED ON CONTRACT CARRIAGE PERMIT NOT COVERED UNDER AITP RULES 2023 OR ON ANY OTHER SIMILAR PERMITS	Less than five seats	₹ 200/-per day (24 hour)
		Five or more but less than ten seats.	₹ 500/- per day (24 hour)
		Ten or more but less than twenty three seats.	₹ 750/- per day (24 hour)
		Twenty three or more seats	₹ 1500/- per day (24 hour)
5.	GOODS CARRIAGE VEHICLE	(a) Multi Axle	₹15000/- per annum
		(b) Heavy Goods Vehicle	₹ 10000/- per annum
		(c) Medium Goods Vehicle	₹ 6000/- per annum
		(a) Light Goods Vehicle (Between 10 and 20 quintals)	₹ 4000/- per annum
		(b) Light Goods Vehicle (Less than 10 quintals)	₹2000/- per annum
		(c) Tractor (plying with public carrier or private carrier permit when carrying goods which are not incidental to agriculture belonging of the owner).	₹3000/- per annum
	VANITY VAN/ CAMPER VAN/ MOTORCAR VAN	Light Motor Vehicle	₹ 7500/- per quarter
		Medium Motor Vehicle	
		Heavy Motor Vehicle	

The Governor, Himachal Pradesh is further pleased to order that the Special Road Tax in lieu of Passenger and Goods Tax to be levied or charged shall be payable in advance and time for payment of tax and delivery of declaration shall be as per rule 4 of the Himachal Pradesh Motor Vehicles Taxation Rules, 1974.

In case of delay in payment of tax, penalty shall be charged under rule 4-A of the said rules and the provision of computing penalty on the 16th day of every month in said rules shall not be applicable in case of the above vehicles. However, in case of Contract Carriage buses the operator will deposit average amount monthly on the basis of last assessment before the 15th of each month and further submit quarterly return to the taxation authority (RTO concerned) by 15th of next quarter of first month. In case of delay penalty shall be computed on the 16th day of every month as provided in rule 4-A of the said rules.

The payments received on this account shall be deposited into Government Treasury under Himachal Pradesh under Major Head "0041-Taxes on Vehicles" Minor Head "102-Receipts under the State Motor Vehicles Taxation Act" Sub-Heads (i) "OS-Special Road Tax" (ii) "06-Penalty on

Special Road Tax and the treasury challan received in token of the payment shall be sent to the Taxation Authority.

This notification in respect of newly registered vehicles shall come into effect from the date of publication in Rajpatra (e-Gazette), Himachal Pradesh. In case vehicles already registered under The Himachal Pradesh Passenger and Goods Taxation Act, 1955, Department of Excise shall collect Passengers and Goods Tax till 31 December, 2021 and stop collecting Passenger and Goods Tax from 01-01-2022 and issue No Objection and Tax Clearance (NOTC) certificate in favour of such operators so that simultaneously Department of Transport could start collecting Special Road Tax from all owners of vehicles from 1st January, 2022. In case of operators who have paid PGT for the whole year can also start paying Special Road Tax with the Department of Transport on production of NOC issued by the Excise and Taxation Authority to the concerned taxation authority.

The following conditions shall apply for the above categories of motor vehicles:—

1. In the case of battery operated motor vehicle and motor vehicle driven on methanol or ethanol fuel, Special Road Tax (SRT) shall be levied, charged and paid to the State Government @50% of above rates. However, in the case of motor vehicle which is having less than five seats (excluding driver), Rs. 1500/- per annum shall be charged and paid to the State Government.

2. In case, motor vehicle of the other State is found plying in the State without payment the Special Road Tax, then the additional Tax which is equivalent to five times of the Special Road Tax due in each category of vehicle shall be recovered from the defaulters under the provisions of section 17(4) of the Himachal Pradesh Motor Vehicles Taxation Act, 1972.

These rates shall be applicable with effect from 01-12-2023.

R.D. NAZEEM,
Principal Secretary (Transport).

TRANSPORT DEPARTMENT

NOTIFICATION

Shimla-2, the 1st Nobember, 2023

No. TPT-C017/2/2023-Tpt. Branch.—In supersession of all previous notifications issued by this Department in this regard, the Governor of Himachal Pradesh is pleased to re-constitute the following Committees in Himachal Road Transport Corporation:—

STORE PURCHASE COMMITTEE
OFFICIAL MEMBERS

1.	Managing Director	*Chairman*
2.	Chief General Manager/General Manager (Tech.)	*Member*
3.	Financial Advisor-*cum*-Chief Accounts Officer	*Member*
4.	Divisional Manager (Tech.) Dy. Divisional Manager	*Member-Secretary*

	(Tech.) /Regional Manager (Stores)/Assistant Manager(Stores).	

NON-OFFICIAL MEMBERS

	Name /Address	
1.	Sh. Sandeep Sankhyan, V.P.O. Raghunathpura, Distt. Bilaspur (+919816240848).	*Member*
2.	Sh. Jitender Rana, s/o Lt. Sh. Kashmir Singh, r/o Prabhat Lodge, Keleston, Shimla (+919857700004).	*Member*

Quorum:—For a meeting of the Committee, the Quorum shall be of four members

VEHICLE PURCHASE COMMITTEE
OFFICIAL MEMBERS

1.	Managing Director	*Chairman*
2.	Chief General Manager/General Manager (Tech.)	*Member*
3.	Financial Advisor-cum-Chief Accounts Officer	*Member*
4.	Divisional Manager (Tech.) Dy. Divisional Manager (Tech.) /Regional Manager (Stores)	*Member-Secretary*

NON-OFFICIAL MEMBERS

	Name /Address	*Member*
1.	Sh. Anil Kapil-Advisor (Infra) to HCM	*Member*
2.	Sh. Anurag Sharma s/o Lt. Sh. P.L. Sharma, V.P.O. Bir, Teh. Baijnath, Distt. Kangra.	

Quorum:- For a meeting of the Committee, the Quorum shall be of four members

By order

Sd/-
(R.D. NAZEEM),
Principal Secretary (Transport).

TRANSPORT DEPARTMENT

NOTIFICATION

Shimla-2, the 9th October, 2023

No. TPT-A(3)-3/2015-II.—The Governor, Himachal Pradesh is pleased to notify "the Special Policy for one time waiving of penalty/interest due on Special Road Tax in lieu of PGT

upto 31-12-2021 in order to implement Special Road Tax in Transport Department *w.e.f.* 01-01-2022 and penalty on due Special Road Tax (in lieu of PGT upto 31-12-2021) in respect of all commercial vehicles upto 31-12-2023 under section 3A of H.P. Motor Vehicles Taxation Act, 1972/rules made thereunder " as follows:—

1. Short title and commencement.—(1) This Policy shall be called the Special Policy for one time waiving of penalty/interest due on Special Road Tax (in lieu of PGT upto 31-12-2021) in order to implement Special Road Tax in Transport Department *w.e.f.* 01-01-2022 under section 3A of H.P. Motor Vehicles Taxation Act, 1972/rules made thereunder (hereinafter referred to as the "Policy").

(2) It shall come into force from the date of publication in the Rajpatra (e-Gazette), Himachal Pradesh and shall remain valid upto 31st December, 2023.

(3) Notwithstanding anything contained in sub-para 2 of para (1), the Director/ Commissioner Transport may extend the policy by another three months with the prior approval of the Government.

2. Definitions.—(1) In this Policy, unless there is anything repugnant in the subject or context, —

(a) "applicant" means a person / owner of goods carriages/contract carriages vehicles/construction equipment's vehicles/Private Service Vehicles/Educational Institutional Vehicles/personal vehicles who is liable to pay arrear of tax, penalty/interest leviable under section 3A of the Himachal Pradesh Motor Vehicle Taxation Act, 1972 and under the special policy who desires to avail the benefits of one time waiving by complying with the conditions under this Policy.

(b) "arrears" means the outstanding amount of tax, interest/penalty as the case may,—

(i) payable by an assesse as per any statutory order under the above policy' or

(ii) admitted in the return or, as the case may be, the revised return in the shape of affidavit filed and which has not been paid either wholly or partly; or

(iii) determined and recommended to be payable by the auditor, in the audit report submitted by earlier under the HP PGT Act, 1955, The Motor Vehicle Act/Rules made thereunder. The HPMVR, 1999 and The HP Motor Vehicle Taxation Act, 1972 & Rules made thereunder, whether the notice have been issued or not, and such arrears of tax, interest/ penalty, pertains to specified period and it also includes the penalty/interest payable on the admitted tax under the relevant Act for the specified period.

(c) "additional demand" means the amount of tax, penalty/interest as assessed by the assessing authority under the HP Motor Vehicles Taxation Act or any of the subsumed enactments, for a financial year or any return period for which declaration under the Policy has been made;

(d) "appellate authority" means the authority specified under para 12 of the Policy;

(e) "Taxation authority" means any person or authority appointed under the H.P.

Motor Vehicles Taxation Act. 1972 ;

(f) "assessment order" means an order for determination of tax liability for a financial year or any return period under the HP Motor Vehicles Taxation Act or any of the subsumed enactments, passed in relation to assessment proceedings under such subsumed enactment;

(g) "Commissioner" means the Commissioner/Director of Transport HP;

(h) "declarant" means a person, owner, proprietor of the goods carriages/contract carriages vehicles/construction equipment vehicles/ Private Service Vehicles/Educational Institutional Vehicles /personal vehicles as defined under the HP Motor Vehicles Taxation Act or any subsumed enactment who has the liability to pay tax under such enactment;

(i) "discharge certificate" means the certificate issued by the taxation authority underpara 9 of the Policy;

(j) "one time waiving" means the payment of amount due without penalty/interest to be paid to Transport Department as per timeline fixed in the Policy.

(k) "pending assessment" means determination of tax liability for a particular financial year or any return period which is pending for determination under the HP Motor Vehicles Taxation Act or any subsumed enactment;

(l) "self-declaration" means the declaration filed under para 4 of the Policy by the applicant/declarant on plain paper;

` (2) All other words and expressions used in the Policy and not defined herein, shall have the same meaning as assigned to them in the H.P. Motor Vehicle Taxation Act/Rules made thereunder and in case of any conflict between two or more such meanings as defined in the H.P. Motor Vehicle Taxation Act/Rules, the meaning which is more congruent with the provisions of the Policy shall be adopted.

3. Application of the Policy.—(1) The Policy shall apply to,

(a) Waiving of penalty/interest etc. on due Special Road Tax (in lieu of PGT *i.e.* upto 31-12-2021) as per this Special Policy / HP Motor Vehicles Taxation Act, 1972/Rules made thereunder, or

(b) waiving of pending assessment and waiving of any demand on account of tax, penalty and interest that may accrue as a result of determination of tax liability of such pending assessment under this Special Policy / HP Motor Vehicle Taxation Act/Rules.

(c) Period for one time waiving of penalty/interest etc. on due Special Road Tax (in lieu of PGT *i.e.* upto 31-12-2021):—

Sl. No.	Category of vehicle(s)	Type of tax	Period for one time waiving of penalty / interest upto	Assessing Authority

1.	Goods Carriage Vehicles	SRT(PGT)	31-12-2021	RTO
2.	Contract Carriage vehicles a) Auto-Rickshaw b) Motor Cab c) Maxi Cab (7-8 seater) d) Maxi Cab (9-12 seater) e) Contract carriage buses	SRT(PGT)	31-12-2021	RTO
3.	Private Service Vehicles (Educational Institutional) a) Mini Bus upto 30 seater b) Big Bus above 30 seater	SRT(PGT)	31-12-2021	RTO

***Note:—**

1. One time waiving of penalty/interest etc. on due SRT (in lieu of PGT) as per HP Motor Vehicles Taxation Act, 1972/Rules shall be applicable upto 31-12-2021.

2. The last date of availing this exemption will be 31-12-2023

3. Lump sum penalty of 10% will be charged on due tax. (SRT)

4. Filing and acknowledgement of declaration.—(1) In order to avail the benefits under this policy a declarant/applicant/owner of vehicle shall be required to file a declaration in the manner alongwith the proof of payment of due amount within such period as may be prescribed.

(2) The declaration shall be acknowledged in the prescribed manner:

5. Declarant/applicant/owner of vehicle not eligible to file declaration under the Policy.—Subject to the provisions of para 4 of the Policy, a declarant/applicant/owner of vehicle shall not be eligible to make a declaration under the Policy in the following circumstances:—

(a) if the declarant has filed an appeal before any appellate authority/court and such appeal has not been withdrawn on or before the day of submission of declaration under the Policy;

(b) if criminal proceedings have been initiated against the declarant/ applicant/owner of vehicle for any reasons including tax fraud;

(c) if a notice has been issued to the declarant/ applicant/owner of vehicle under HP Motor Vehicles Taxation Act/Rules for an erroneous refund or refunds;

(d) if all the applications/undertakings required to be produced for applicability of concessional rate of tax under the HP Motor Vehicles Taxation Act/Rules have not been produced either at the time of assessment or have not been filed alongwith the declaration under the Policy and the tax due as per returns and one time waiving of penalty/interest/ late fee on due Special Road Tax(in lieu of PGT upto 31-12-2021) as per para 6 of the Policy have notbeen paid.

6. Calculation of one time waiving of penalty/interest/ late fee on due Special Road Tax (in lieu of PGT upto 31-12-021).—(1) Where no applications/undertakings were required to be produced or all the applications/undertakings required to be produced for applicability of concessional rate of tax under the HP Motor Vehicles Taxation Act/Rules have been produced either at the time of assessment or have been filed alongwith the declaration under the Policy, one time waiving of penalty/interest on due Special Road Tax (in lieu of PGT upto 31-12-2021) shall be calculated as follows:—

(i) if the declarant/applicant/owner of vehicle has filed all periodical returns within stipulated time along with payment of tax due as per such returns with respect to a financial year or any return period, one time waiving of penalty/interest on due Special Road Tax(in lieu of PGT upto 31-12-2021) shall not be charged;

(ii) if the declarant/applicant/owner of vehicle has not filed the periodical returns within stipulated time, but has made payment of tax due as per such returns with respect to a financial year or any return period, the one time waiving of penalty/interest on due Special Road Tax (in lieu of PGT upto 31-12-2021) shall be calculated @ 10% of due tax to be paid on lump sum amount;

(iii) if the declarant/applicant/owner of vehicle has not filed tax returns and due tax has not been paid with respect to a financial year or any return period, one time waiving of penalty/interest shall be calculated @10% (lump sum amount) on due Special Road Tax (in lieu of PGT upto 31-12-2021) applicable as per the provisions of HP Motor Vehicles Taxation Act 1972/Rules made thereunder.

7. Payment of one time waiving of penalty/interest.—(1) Where the tax liability has been assessed for the corresponding financial year or any return period for which declaration has been made, payment of one time waiving of penalty/interest calculated under para 6 of the Policy may be made by adjustment of any amount paid as pre-deposit at any stage of appellate proceedings under the HP Motor Vehicle Taxation Act, 1972 and rules made thereunder or deposited voluntarily or as part of recovery proceedings against the additional demand for that financial year or any return period:

Provided that if the amount paid as pre-deposit at any stage of appellate proceedings under the HP Motor Vehicle Taxation Act, 1972 and rules made thereunder or deposited voluntarily or as part of recovery proceedings against the additional demand for a financial year or any return period by the declarant exceeds the amount of one time waiving of penalty/interest, then the declarant/applicant shall not be entitled for refund:

Provided further that if the amount paid as pre-deposit at any stage of appellate proceedings under the H.P. Motor Vehicle Taxation Act/Rules made thereunder or deposited voluntarily or as part of recovery proceedings against the additional demand for a financial year or any return period by the declarant/applicant is less than the amount of one time waiving of penalty/interest/ late fee, then the declarant shall deposit the balance amount in the government treasury in the relevant head of account of the H.P. Motor Vehicle Taxation Act/Rules made thereunder.

(2) Where the tax liability for the corresponding financial year or any return period for which declaration has been made has not been assessed**,** payment of one time waiving of penalty/interest calculated under para 6 of the Policy shall be deposited in the government treasury in the relevant head of account.

(3) The payment of one time waiving of penalty/interest under sub-paras (1) and (2) shall be made in the prescribed manner.

8. Verification of declaration and issuance of discharge certificate by Taxation Authority.—The Taxation Authority shall verify the declaration wherein acknowledgment has been issued and may issue discharge certificate or reject such declaration in the prescribed manner:

Provided that the declarant whose declaration has been rejected may request for an opportunity of being heard within 15 days or such period as may be prescribed.

9. Privileges emanating from discharge certificate.—(1) Every discharge certificate issued under para 8 of the Policy with respect to the amount payable under the Policy shall be conclusive as to the matter and time period stated therein, and—

(a) the declarant shall not be liable to pay any further tax, interest, or penalty with respect to the matter and time period covered in the declaration;

(b) the declarant shall not be liable to be prosecuted under the H.P. Motor Vehicles Taxation Act, 1972 and rules made thereunder with respect to the matter and time period covered in the declaration;

(c) all matters and time period covered by such declaration shall not be reopened in any other proceeding under the H.P. Motor Vehicles Taxation Act, 1972 and rules made thereunder.

(2) Notwithstanding anything contained in sub-section (1),—

(a) no person being a party in appeal or revision shall contend that the Taxation Authority has acquiesced in the decision on the disputed issue by issuing the discharge certificate under the Policy;

(b) where any material particular furnished in the declaration is subsequently found to be false, within a period of one year of issuance of the discharge certificate, it shall be presumed as if the declaration was never made and proceedings under the applicable Motor Vehicle Act/Rules and HP Motor Vehicles Taxation Act/Rules shall be instituted.

10. Rectification of errors.—The Taxation Authority may modify the discharge ertificate within one year of issuance of such certificate to correct an arithmetical error or clerical error, which is apparent on the face of record, on such error being pointed out by the declarant or *suo motu* by the Taxation Authority.

11. Scrutiny of cases.—The cases wherein discharge certificate has been issued may be taken up for scrutiny within one year of the closure of the Policy. However, a maximum of two percent of such cases may be taken up for scrutiny in the prescribed manner.

12. Appeals.—(1) The Secretary, State Transport Authority, Himachal Pradesh shall be the Appellate Authority for the purposes of the Policy.

(2) The aggrieved declarant/applicant/owner of vehicle may file an appeal before the appellate authority in the prescribed manner within a period of thirty days of the communication of any order passed against the declarant.

(3) The Appellate Authority may, if satisfied that the appellant was prevented by a

sufficient cause from preferring an appeal within the aforesaid prescribed period of thirty days, it may allow such appeal to be preferred within a further period not exceeding thirty days.

(4) The appellate authority may, after giving the parties an opportunity of being heard, pass such order as it thinks fit, confirming or modifying the discharge certificate or notice appealed against or referred to.

(5) The order referred to in sub-para (4) shall be passed within a period of ninety days from the date of filing of the appeal under sub-para (2).

(6) A certified copy of the order pronounced by the appellate authority under sub-para (4) shall be sent to the appellant and the designated committee after such pronouncement.

Explanation.—For the provisions of this para, the appeal shall be deemed to have been filed only when the acknowledgement, indicating the appeal number, is issued.

13. Power of revision.—(1) The Commissioner/Director may, of her/his own motion, call and examine the record of any proceedings which are pending before, or have been disposed of by, any authority subordinate to him, for the purpose of satisfying himself as to the correctness, legality or propriety of proceeding for the issuance of discharge certificate under the Policy and, on finding the proceedings or the discharge certificate issued under the Policy prejudicial to the interest of revenue may pass such order in relation thereto as he may think fit:

Provided that the powers under this sub-para shall be exercisable only within a period of one year from the date on which such order was communicated.

(2) The Commissioner/Director may delegate the power under sub-para (1) to any officer not below the rank of Deputy/Joint/Additional Commissioner Transport.

(3) No order shall be passed under this para, which adversely affects any declarant unless such declarant has been given a reasonable opportunity of being heard.

14. Removal of doubts.—For the removal of doubts, it is hereby declared that, save as otherwise expressly provided in para 10 of the Policy, nothing contained in the Policy shall be construed as conferring any benefit, concession or immunity on the declarant in any proceedings other than the matter and time period in relation to which the declaration has been made.

15. Power to make procedure.—The State Government may, by notification in the Official Gazette, make procedure for carrying out the provisions of the Policy.

16. Power to issue guidelines, directions, instructions etc.—(1) The Commissioner/ Director may, from time to time, issue such orders, instructions and directions to the authorities, as it may deem fit, for the proper administration of the Policy, and such authorities, and all other persons employed in the execution of the Policy shall observe and follow such orders, instructions and directions:

Provided that no such orders, instructions or directions shall be issued so as to require any Taxation Authority to dispose of a particular case in a particular manner.

(2) Without prejudice to the generality of the foregoing power, the Commissioner/Director may, if it considers necessary or expedient so to do, for the purpose of

proper and efficient administration of the Policy, issue, from time to time, general or special orders in respect of any class of cases, setting forth directions or instructions as to the guidelines, principles or procedures to be followed by the authorities in the work relating to administration of the Policy.

17. Removal of difficulty.—If any difficulty arises in giving effect to the provisions of the Policy, the State Government may, by order, published in the official gazette, make such provisions not inconsistent with the provisions of the Policy, as appear it to be necessary or expedient for removing the difficulty:

Provided that no such order shall be made after the expiry of a period of one year from the date on which this Policy come into force.

18. Protection to officers.—(1) No suit, prosecution or other legal proceedings shall lie against the State Government or any officer of the State Government for anything which is done in good- faith, or intended to be done, in pursuance of the Policy or any procedure made there under.

(2) No proceeding, other than a suit shall be commenced against the State Government or any officer of the State Government for anything done or purported to have been done in pursuance of the Policy, or any procedure made there under, without giving the State Government or such officer a prior notice of not less than one month in writing of the intended proceeding and of the cause thereof, or after the expiry of three months from the accrual of such cause.

(3) No proceeding shall be commenced against any officer only on the ground of subsequent detection of an error in calculating the amount of waiving fee payable by the declarant, unless there is evidence of misconduct.

By order

R.D. NAZEEM,
Pr. Secretary (Transport).

TRANSPORT DEPARTMENT

NOTIFICATION

Shimla-171002, the 4th November, 2023

No. TPT-C(9)-1/2016-I.—The Governor, Himachal Pradesh in exercise of the powers conferred by sub section 14(3) of Himachal Pradesh Motor Vehicle Taxation Act, 1972 (Act No. 4 of 1973) and all other powers enabling him in this behalf is pleased to exempt the Vehicle No. HP31B-0570 (Mahindra Pick-up) which is registered in the name of Sh. Chet Ram s/o Sh. Lala Ram, r/o Village Shandra, P.O. Jhungi, Tehsil Nihri, District Mandi, Himachal Pradesh from the payment of Token Tax of ₹11,059/- and Penalty of ₹8,949/- *w.e.f.* 21-06-2012 to 04-11-2019 levied under Section 3 of the Act *ibid* in public interest.

By order,

R.D. NAZEEM, IAS.
Principal Secretary (Transport).

कार्यालय उपायुक्त, शिमला,
जिला शिमला, हिमाचल प्रदेश

अधिसूचना

दिनांक, 06 नवम्बर, 2023

संख्या : DPOSML/2/2023-1 / 273134 / 2023.——यह कि जिला शिमला की ग्राम पंचायतों के उप–निर्वाचन, 2023 के निर्वाचन परिणाम हिमाचल प्रदेश पंचायती राज (निर्वाचन) नियम 1994 के नियम 75(5) के प्रावधान अनुसार सम्बन्धित रिटर्निंग अधिकारियों द्वारा घोषित किए जा चुके है।

अतः मैं, आदित्य नेगी (भा0प्र0से0), उपायुक्त, शिमला, हिमाचल प्रदेश पंचायती राज अधिनियम 1994 की धारा 126 तथा हिमाचल प्रदेश पंचायती राज (सामान्य) नियम 1997 के नियम 124 के अन्तर्गत प्रदत्त शक्तियों का प्रयोग करते हुए जिला शिमला के विकास खण्ड टूटू, छौहारा और चौपाल के नवनिर्वाचित पदाधिकारियों के नाम व पते निम्न सारणी अनुसार आम जनता की जानकारी हेतु अधिसूचित करता हूँ :——

क्र0 सं0	विकास खंड का नाम	ग्राम पंचायत का नाम	पद	नवनिर्वाचित पदाधिकारी का नाम व पत्राचार हेतु पूर्ण पता
1.	टूटू	टूटू–मजठाई	प्रधान	श्री उत्तम सिंह कश्यप पुत्र श्री बिशन दास, गांव भरयाल, डाकघर टूटू मजठाई, तहसील व जिला शिमला (हि0प्र0) पिन कोड–171011.
2.	छौहारा	खाबल	उप –प्रधान	श्री बिहारी लाल, पुत्र श्री जवाला दास, गांव व डाकघर खाबल, तहसील चिढ़गांव, जिला शिमला (हि0प्र0) पिन कोड–171208.
3.	चौपाल	बौहर	वार्ड सदस्य वार्ड नं–5	श्रीमती कमला पत्नी श्री जोगिन्द्र सिंह, गांव गुम्मा, डाकघर बौहर, तहसील नेरवा, जिला शिमला (हि0प्र0) पिन कोड–171210.

हस्ता0 / –

(आदित्य नेगी) भा.प्र.से,
उपायुक्त शिमला, जिला शिमला (हि0 प्र0)।

————————

ब अदालत नायब तहसीलदार एवं कार्यकारी दण्डाधिकारी, उप–तहसील धरवाला,
जिला चम्बा, हिमाचल प्रदेश

पूजा पुत्री राजू, निवासी गांव वहोग, डाकघर चूडी, उप–तहसील धरवाला, जिला चम्बा, हिमाचल प्रदेश।

बनाम

आम जनता

उनवान मुकद्दमा.——दरख्वास्त जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत।

इस कार्यालय में पूजा पुत्री राजू, निवासी गांव वहोग, डाकघर चूडी, उप–तहसील धरवाला, जिला चम्बा, हिमाचल प्रदेश ने प्रार्थना–पत्र दे कर निवेदन किया है कि मेरा जन्म 02–12–1990 को घर पर ही हुआ है परन्तु अज्ञानतावश मेरी जन्म तिथि को ग्राम पंचायत लोथल के जन्म / मृत्यु रजिस्टर में आज तक पंजीकृत नहीं किया गया है। इसलिए मेरी जन्म तिथि को दर्ज करने के आदेश ग्राम पंचायत लोथल को दिये जावें।

अतः इस इश्तहार द्वारा आम जनता को सूचित किया जाता है कि यदि किसी को भी उपरोक्त की जन्म तिथि ग्राम पंचायत लोथल में दर्ज करने में किसी भी प्रकार का कोई उजर व एतराज हो तो वह दिनांक 10–11–2023 तक असालतन या वकालतन हाजिर होकर लिखित व मौखिक प्रस्तुत करें। यदि उक्त तारीख तक कोई उजर / एतराज प्रस्तुत नहीं हुआ तो यह समझा जायेगा कि प्रार्थिया की जन्म तिथि ग्राम पंचायत लोथल में दर्ज करने हेतु कोई आपत्ति नहीं है तथा नाम व जन्म तिथि ग्राम पंचायत लोथल में दर्ज करने के आदेश पारित कर दिये जायेंगे।

आज दिनांक 20–10–2023 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर। हस्ताक्षरित / –
नायब तहसीलदार एवं कार्यकारी दण्डाधिकारी,
उप–तहसील धरवाला, जिला चम्बा, हिमाचल प्रदेश।

————————

ब अदालत नायब तहसीलदार एवं कार्यकारी दण्डाधिकारी, उप–तहसील धरवाला, जिला चम्बा, हिमाचल प्रदेश

मनसो पुत्र छान्गा, गांव सलेऊ, डाकघर प्रीणा, उप–तहसील धरवाला, जिला चम्बा, हिमाचल प्रदेश।

बनाम

आम जनता

उनवान मुकद्दमा.––दरख्वास्त जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत।

इस कार्यालय में मनसो पुत्र छान्गा, गांव सलेऊ, डाकघर प्रीणा, उप–तहसील धरवाला, जिला चम्बा, हिमाचल प्रदेश ने प्रार्थना–पत्र दे कर निवेदन किया है कि मेरी दादी नामक सुफलू पत्नी रुहेला की मृत्यु दिनांक 24–02–2021 को घर पर ही हुई है परन्तु अज्ञानतावश मेरी दादी की मृत्यु तिथि को ग्राम पंचायत प्रीणा के जन्म / मृत्यु रजिस्टर में आज तक पंजीकृत नहीं किया गया है। इसलिए मेरी जन्म तिथि को दर्ज करने के आदेश ग्राम पंचायत प्रीणा को दिये जावें।

अतः इस इश्तहार द्वारा आम जनता को सूचित किया जाता है कि यदि किसी को भी उपरोक्त सुफलू पत्नी रुहेला की मृत्यु तिथि ग्राम पंचायत प्रीणा में दर्ज करने में किसी भी प्रकार का कोई उजर व एतराज हो तो वह दिनांक 20–11–2023 तक असालतन या वकालतन हाजिर होकर लिखित व मौखिक प्रस्तुत करें। यदि उक्त तारीख तक कोई उजर / एतराज प्रस्तुत नहीं हुआ तो यह समझा जायेगा कि प्रार्थी की दादी की मृत्यु तिथि ग्राम पंचायत प्रीणा में दर्ज करने हेतु कोई आपत्ति नहीं है तथा नाम व मृत्यु तिथि ग्राम पंचायत प्रीणा में दर्ज करने के आदेश पारित कर दिये जायेंगे।

आज दिनांक 20–10–2023 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर। हस्ताक्षरित / –
नायब तहसीलदार एवं कार्यकारी दण्डाधिकारी,
उप–तहसील धरवाला, जिला चम्बा, हिमाचल प्रदेश।

ब अदालत नायब तहसीलदार एवं कार्यकारी दण्डाधिकारी, उप–तहसील धरवाला, जिला चम्बा, हिमाचल प्रदेश

तिमरो पुत्री सुखदयाल, निवासी गांव वतोग, डाकघर राडी, उप–तहसील धरवाला, जिला चम्बा, हिमाचल प्रदेश।

बनाम

आम जनता

उनवान मुकद्दमा.––दरख्वास्त जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत।

इस कार्यालय में तिमरो पुत्री सुखदयाल, निवासी गांव वतोग, डाकघर राडी, उप–तहसील धरवाला, जिला चम्बा, हिमाचल प्रदेश ने प्रार्थना–पत्र दे कर निवेदन किया है कि मेरा जन्म 15–01–1976 को घर पर ही हुआ है परन्तु अज्ञानतावश मेरी जन्म तिथि को ग्राम पंचायत राडी के जन्म / मृत्यु रजिस्टर में आज तक पंजीकृत नहीं किया गया है। इसलिए मेरी जन्म तिथि को दर्ज करने के आदेश ग्राम पंचायत राडी को दिये जावें।

अतः इस इश्तहार द्वारा आम जनता को सूचित किया जाता है कि यदि किसी को भी उपरोक्त की जन्म तिथि ग्राम पंचायत राडी में दर्ज करने में किसी भी प्रकार का कोई उजर व एतराज हो तो वह दिनांक 20–11–2023 तक असालतन या वकालतन हाजिर होकर लिखित व मौखिक प्रस्तुत करें। यदि उक्त तारीख तक कोई उजर / एतराज प्रस्तुत नहीं हुआ तो यह समझा जायेगा कि प्रार्थिया की जन्म तिथि ग्राम पंचायत राडी में दर्ज करने हेतु कोई आपत्ति नहीं है तथा नाम व जन्म तिथि ग्राम पंचायत राडी में दर्ज करने के आदेश पारित कर दिये जायेंगे।

आज दिनांक 20–10–2023 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर। हस्ताक्षरित / –
नायब तहसीलदार एवं कार्यकारी दण्डाधिकारी,
उप–तहसील धरवाला, जिला चम्बा, हिमाचल प्रदेश।

————————

ब अदालत नायब तहसीलदार एवं कार्यकारी दण्डाधिकारी, उप–तहसील धरवाला, जिला चम्बा, हिमाचल प्रदेश

अनू कुमार पुत्र झालर, निवासी गांव सकरैणा, डाकघर प्रीणा, उप–तहसील धरवाला, जिला चम्बा, हिमाचल प्रदेश।

बनाम

आम जनता

उनवान मुकद्दमा.––दरख्वास्त जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत।

इस कार्यालय में अनू कुमार पुत्र झालर, निवासी गांव सकरैणा, डाकघर प्रीणा, उप–तहसील धरवाला, जिला चम्बा, हिमाचल प्रदेश ने प्रार्थना–पत्र दे कर निवेदन किया है कि मेरा जन्म 06–01–2003 को घर पर

ही हआ है परन्तु अज्ञानतावश मेरी जन्म तिथि को ग्राम पंचायत प्रीणा के जन्म / मृत्यु रजिस्टर में आज तक पंजीकृत नहीं किया गया है। इसलिए मेरी जन्म तिथि को दर्ज करने के आदेश ग्राम पंचायत प्रीणा को दिये जावें।

अतः इस इश्तहार द्वारा आम जनता को सूचित किया जाता है कि यदि किसी को भी उपरोक्त की जन्म तिथि ग्राम पंचायत प्रीणा में दर्ज करने में किसी भी प्रकार का कोई उजर व एतराज हो तो वह दिनांक 20–11–2023 तक असालतन या वकालतन हाजिर होकर लिखित व मौखिक प्रस्तुत करें। यदि उक्त तारीख तक कोई उजर / एतराज प्रस्तुत नहीं हुआ तो यह समझा जायेगा कि प्रार्थी की जन्म तिथि ग्राम पंचायत प्रीणा में दर्ज करने हेतु कोई आपत्ति नहीं है तथा नाम व जन्म तिथि ग्राम पंचायत प्रीणा में दर्ज करने के आदेश पारित कर दिये जायेंगे।

आज दिनांक 20–10–2023 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर। हस्ताक्षरित / –
नायब तहसीलदार एवं कार्यकारी दण्डाधिकारी,
उप–तहसील धरवाला, जिला चम्बा, हिमाचल प्रदेश।

————————

ब अदालत नायब तहसीलदार एवं कार्यकारी दण्डाधिकारी, उप–तहसील धरवाला, जिला चम्बा, हिमाचल प्रदेश

अमित कुमार पुत्र टेको, गांव मरौर, डाकघर पियुहरा, उप–तहसील धरवाला, जिला चम्बा, हिमाचल प्रदेश।

बनाम

आम जनता

उनवान मुकद्दमा.––दरख्वास्त जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत।

इस कार्यालय में अमित कुमार पुत्र टेको, गांव मरौर, डाकघर पियुहरा, उप–तहसील धरवाला, जिला चम्बा, हिमाचल प्रदेश ने प्रार्थना–पत्र दे कर निवेदन किया है कि मेरे लड़के नामक भवेश ठाकुर का जन्म दिनांक 02–08–2020 को घर पर ही हुआ है परन्तु अज्ञानतावश मेरे लड़के की जन्म तिथि को ग्राम पंचायत पियुहरा के जन्म / मृत्यु रजिस्टर में आज तक पंजीकृत नहीं किया गया है। इसलिए मेरे लड़के की जन्म तिथि को दर्ज करने के आदेश ग्राम पंचायत पियुहरा को दिये जावें।

अतः इस इश्तहार द्वारा आम जनता को सूचित किया जाता है कि यदि किसी को भी उपरोक्त भवेश ठाकुर की जन्म तिथि ग्राम पंचायत पियुहरा में दर्ज करने में किसी भी प्रकार का कोई उजर व एतराज हो तो वह दिनांक 20–11–2023 तक असालतन या वकालतन हाजिर होकर लिखित व मौखिक प्रस्तुत करें। यदि उक्त तारीख तक कोई उजर / एतराज प्रस्तुत नहीं हुआ तो यह समझा जायेगा कि प्रार्थी के लड़के की जन्म तिथि ग्राम पंचायत पियुहरा में दर्ज करने हेतु कोई आपत्ति नहीं है तथा नाम व जन्म तिथि ग्राम पंचायत पियुहरा में दर्ज करने के आदेश पारित कर दिये जायेंगे।

आज दिनांक 20–10–2023 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर। हस्ताक्षरित / –
नायब तहसीलदार एवं कार्यकारी दण्डाधिकारी,
उप–तहसील धरवाला, जिला चम्बा, हिमाचल प्रदेश।

ब अदालत नायब तहसीलदार एवं कार्यकारी दण्डाधिकारी, उप–तहसील धरवाला, जिला चम्बा, हिमाचल प्रदेश

प्रवीन कुमार पुत्र जर्मो, निवासी गांव ढांगू, डाकघर प्रीणा, उप–तहसील धरवाला, जिला चम्बा, हिमाचल प्रदेश।

बनाम

आम जनता

उनवान मुकद्दमा.––दरख्वास्त जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत।

इस कार्यालय में प्रवीन कुमार पुत्र जर्मो, निवासी गांव ढांगू, डाकघर प्रीणा, उप–तहसील धरवाला, जिला चम्बा, हिमाचल प्रदेश ने प्रार्थना–पत्र दे कर निवेदन किया है कि मेरा जन्म 28–08–2002 को घर पर ही हुआ है परन्तु अज्ञानतावश मेरी जन्म तिथि को ग्राम पंचायत प्रीणा के जन्म / मृत्यु रजिस्टर में आज तक पंजीकृत नहीं किया गया है। इसलिए मेरी जन्म तिथि को दर्ज करने के आदेश ग्राम पंचायत प्रीणा को दिये जावें।

अतः इस इश्तहार द्वारा आम जनता को सूचित किया जाता है कि यदि किसी को भी उपरोक्त की जन्म तिथि ग्राम पंचायत प्रीणा में दर्ज करने में किसी भी प्रकार का कोई उजर व एतराज हो तो वह दिनांक 20–11–2023 तक असालतन या वकालतन हाजिर होकर लिखित व मौखिक प्रस्तुत करें। यदि उक्त तारीख तक कोई उजर / एतराज प्रस्तुत नहीं हुआ तो यह समझा जायेगा कि प्रार्थी की जन्म तिथि ग्राम पंचायत प्रीणा में दर्ज करने हेतु कोई आपत्ति नहीं है तथा नाम व जन्म तिथि ग्राम पंचायत प्रीणा में दर्ज करने के आदेश पारित कर दिये जायेंगे।

आज दिनांक 20–10–2023 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर। हस्ताक्षरित / –
नायब तहसीलदार एवं कार्यकारी दण्डाधिकारी,
उप–तहसील धरवाला, जिला चम्बा, हिमाचल प्रदेश।

————

ब अदालत नायब तहसीलदार व कार्यकारी दण्डाधिकारी, उप–तहसील पुखरी, जिला चम्बा, हिमाचल प्रदेश

मिसल नं0 : तारीख दायरा :
51 / 2023 ना0 तह0 वाचक उप–तहसील पुखरी / 2023 / 878 21–10–2023

कर्म सिंह पुत्र श्री डिडो, गांव ककोह, परगना खडोठ, जिला चम्बा, हिमाचल प्रदेश .. वादी।

बनाम

आम जनता .. प्रतिवादी।

विषय.––राजस्व कागजात माल में नाम दुरुस्ती करने बारे प्रार्थना–पत्र।

कर्म सिंह पुत्र श्री डिडो, गांव ककोह, परगना खडोठ, उप–तहसील पुखरी, जिला चम्बा, हिमाचल प्रदेश ने एक आवेदन–पत्र व ब्यान हल्फी पेश किया है कि मेरा नाम परिवार रजिस्टर नकल, बी0पी0एल0 प्रमाण–पत्र में कर्म सिंह पुत्र श्री डिडो दर्ज है जो बिल्कुल सही व दुरुस्त है परन्तु राजस्व अभिलेख महाल धरून्डा, पटवार वृत्त झुलाड़ा, उप–तहसील पुखरी में मेरा नाम कर्मो पुत्र श्री डिडो दर्ज है जोकि गलत है।

अतः प्रार्थी का ब्यान हल्फी स्वीकार करते हुए इस इश्तहार / मुस्त्री मुनादी व चस्पांगी द्वारा आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति को प्रार्थी के नाम का इन्द्राज करने बारा किसी प्रकार का कोई उजर एवं एतराज हो तो वह असालतन व वकालतन इस इश्तहार के प्रकाशन की तिथि उपरान्त एक माह के भीतर अपना उजर एवं एतराज पेश कर सकते हैं। बाद तारीख किसी किस्म का उजर एवं एतराज नहीं सुना जाएगा व उक्त प्रार्थी का नाम कर्मो पुत्र श्री डिडो की जगह कर्मो उर्फ कर्म सिंह पुत्र श्री डिडो दर्ज करने के आदेश पटवारी, पटवार वृत्त झुलाड़ा को पारित कर दिए जाएंगे।

यह इश्तहार हमारे हस्ताक्षर व मोहर अदालत से आज दिनांक 27–10–2023 को जारी हुआ।

मोहर। हस्ताक्षरित / –
नायब तहसीलदार एवं कार्यकारी दण्डाधिकारी,
उप–तहसील पुखरी, जिला चम्बा (हि0प्र0)।

———————

In the Court of Sh. Vikas Shukla H.A.S., Marriage Officer-cum-Sub-Divisional Magistrate, Kullu, District Kullu (H.P.)

1. Navjot Rana s/o Sh. Pradeep Kumar Rana, r/o Ward No. 5, Bhunter, P.O. Bhunter, Distt. Kullu (H.P.).

2. Archana Kumari d/o Mohinder Kumar, r/o Village Kursai, P.O. Taraun, Tehsil Ghumarwin, Distt. Bilaspur (H.P.) . . *Applicants*.

Versus

General Public

Subject.—Proclamation for the registration of marriage under section 15 of Special Marriage Act, 1954.

Navjot Rana and Archana Kumari have filed an application alongwith affidavits in the court of undersigned under section 15 of Special Marriage Act, 1954 that they have solemnized their marriage on 11-05-2023 and they are living as husband and wife since then, hence their marriage may be registered under Act *ibid.*

Therefore, the general public is hereby informed through this notice that any person who has any objections regarding this marriage can file the objections personally or in writing before this court on or before 17-11-2023. The objections received after 17-11-2023 will not be entertained and marriage will be registered accordingly.

Issued today on 17-10-2023 under my hand and seal of the court.

Seal. Sd/-
(VIKAS SHUKLA, HAS),
Marriage Officer-cum-*Sub-Divisional Magistrate,*
Kullu, District Kullu (H.P.).

In the Court of Sh. Raman kumar Sharma, (HPAS) Special Marriage Officer-cum**-Sub-Divisional Magistrate, Manali, District Kullu (H.P.)**

In the matter of :

Ashish aged 30 years s/o Sh. Sethi, r/o Ward No. 2, V.P.O. Bahang, Tehsil Manali, Distt. Kullu, H.P.-175103 (DOB 18-02-1993) Adhar No. 9359 1591 7082 and Amika aged 26 years d/o Sh. Kishan Bahadur, r/o V.P.O. Patlikuhal, Tehsil Manali, Distt. Kullu, H.P.-175129 (DOB 08-02-1997) Adhar No. 4829 8470 1977.

Versus

General Public

An application for registration of marriage under Special Marriage Act, 1954.

Whereas Ashish aged 30 years s/o Sh. Sethi, r/o Ward No. 2, V.P.O. Bahang, Tehsil Manali, Distt. Kullu, H.P.-175103 (DOB 18-02-1993) Adhar No. 9359 1591 7082 and Amika aged 26 years d/o Sh. Kishan Bahadur, r/o V.P.O. Patlikuhal, Tehsil Manali, Distt. Kullu, H.P.-175129 (DOB 08-02-1997) Adhar No. 4829 8470 1977 has presented an application on 20-10-2023 in this court for the registration of marriage under Special Marriage Act, 1954. Hence this proclamation is hereby issued for the information of general public that if any person has any objection for the registration of the above marriage can appear in this court on 22-11-2023 at 2.00 P.M. to object registration of above marriage personally or through an authorized agent failing which this marriage will be registered under this Act, 1954 accordingly.

Given under my hand and seal of the court on 25th day of October, 2023.

Seal. Sd/-

Special Marriage Officer-cum-*Sub-Divisional Magistrate, Manali, District Kullu (H.P.).*

In the Court of Sh. Raman kumar Sharma, (HAS) Special Marriage Officer-cum**-Sub-Divisional Magistrate, Manali, District Kullu (H.P.)**

In the matter of :

Sh. Pankaj Kumar s/o Sh. Narain Dass, r/o House No. 163, Ward No. 2 Bhajogi, P.O. & Tehsil Manali, Distt. Kullu, H.P. (India) and Smt. Hareshwari d/o Sh. Yagea Chand, presently w/o Sh. Pankaj Kumar, r/o House No. 163, Ward No. 2 Bhajogi, P.O. & Tehsil Manali, Distt. Kullu, H.P. (India).

Versus

General Public

An application for registration of marriage under Special Marriage Act, 1954.

Whereas Sh. Pankaj Kumar s/o Sh. Narain Dass, r/o House No. 163, Ward No. 2 Bhajogi, P.O. & Tehsil Manali, Distt. Kullu, H.P. (India) and Smt. Hareshwari d/o Sh. Yagea Chand,

presently w/o Sh. Pankaj Kumar, r/o House No. 163, Ward No. 2 Bhajogi, P.O. & Tehsil Manali, Distt. Kullu, H.P. (India) has presented an application on 23-10-2023 in this court for the registration of marriage under Special Marriage Act, 1954. Hence this proclamation is hereby issued for the information of general public that if any person has any objection for the registration of the above marriage can appear in this court on 25-11-2023 at 2.00 P.M. to object registration of above marriage personally or through an authorized agent failing which this marriage will be registered under this Act, 1954 accordingly.

Given under my hand and seal of the court on 25th day of October, 2023.

Seal. Sd/-

Special Marriage Officer-cum-*Sub-Divisional Magistrate,*
Manali, District Kullu (H.P.).

ब अदालत उप–मण्डल दण्डाधिकारी निरमण्ड, जिला कुल्लू (हि0प्र0)

अमित कुमार पुत्र श्री देव राज, गांव अवेरा, तहसील निरमण्ड, जिला कुल्लू (हि0प्र0) .. प्रार्थी।

बनाम

आम जनता .. प्रतिवादी।

उनवान मुकद्दमा : जेर धारा 15 व 16 विशेष विवाह अधिनियम, 1954 के अन्तर्गत विवाह पंजीकरण करने बारे।

उनवान मुकद्दमा प्रार्थना–पत्र जेर धारा 15 व 16 विशेष विवाह अधिनियम, 1954 के अन्तर्गत इस कार्यालय में श्री अमित कुमार पुत्र श्री देव राज, गांव अवेरा, डा0 जडोली, तहसील निरमण्ड, जिला कुल्लू (हि0प्र0) ने उक्त अधिनियम के अन्तर्गत प्रार्थना–पत्र गुजार कर निवेदन किया है कि उसका विवाह स्थानीय रिवाज के अनुसार श्रीमती एकातेरिना पोटलुएवा पुत्री पोटसलुएव गेन्नडी निवासी रूसी संग समारा, क्षेत्र समारा 443114 सेंट जगोरा स्ट्रीट 166, 299 के साथ दिनांक 06–10–2023 को हुआ है। इस विषय में प्रार्थी ने शपथ–पत्र भी प्रस्तुत किया है। प्रार्थी ने अधोहस्ताक्षरी से उपरोक्त अधिनियम की धारा 16 के अन्तर्गत उनका विवाह पंजीकृत करने की गुजारिश की है।

इस इश्तहार द्वारा आम जनता को सूचित किया जाता है कि यदि किसी भी व्यक्ति को श्री अमित कुमार पुत्र श्री देव राज, गांव अवेरा, डा0 जडोली, तहसील निरमण्ड, जिला कुल्लू (हि0प्र0) की शादी श्रीमती एकातेरिना पोटलुएवा पुत्री पोटसलुएव गेन्नडी निवासी रूसी संग समारा, क्षेत्र समारा 443114 सेंट जगोरा स्ट्रीट 166, 299 के विवाह पंजीकरण बारे किसी भी प्रकार का एतराज हो तो वह दिनांक 30–11–2023 तक अधोहस्ताक्षरी के कार्यालय में हाजिर होकर लिखित व मौखिक एतराज प्रस्तुत करें। उक्त तारीख के बाद कोई भी एतराज मान्य नहीं होगा और समझा जावेगा कि श्री अमित कुमार पुत्र श्री देव राज, गांव अवेरा, डा0 जडोली, तहसील निरमण्ड, जिला कुल्लू (हि0प्र0) के साथ श्रीमती एकातेरिना पोटलुएवा पुत्री पोटसलुएव गेन्नडी निवासी रूसी संग समारा, क्षेत्र समारा 443114 सेंट जगोरा स्ट्रीट 166, 299 के विवाह पंजीकरण करने बारे किसी को कोई एतराज नहीं है तथा अधोहस्ताक्षरी द्वारा विशेष विवाह अधिनियम की धारा 16 के अन्तर्गत विवाह पंजीकृत कर दिया जाएगा।

आज दिनांक 25–10–2023 को हमारे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर। हस्ताक्षरित / –

उप–मण्डल दण्डाधिकारी,
निरमण्ड, जिला कुल्लू (हि0प्र0)।

राज्य निर्वाचन आयोग हिमाचल प्रदेश
STATE ELECTION COMMISSION HIMACHAL PRADESH
आर्मसडेल,शिमला-171002Armsdale,Shimla-171002 Tel. 0177-2620152,2620159,2620154, Fax. 2620152
secysec-hp@nic.in

NOTIFICATION

Dated the 07th November, 2023

No.SEC(F)1-35/2022-5840.—Whereas the State Election Commission had issued programme for the conduct of by-elections of Panchayati Raj Institutions and Urban Local Bodies in the State *vide* notifications dated 07-10-2023 and 10-10-2023;

And whereas the State Election Commission had enforced Model Code of Conduct in the territorial jurisdiction of those Panchayats and concerned ward of the Municipal areas where by elections were scheduled on 05-11-2023;

And whereas the election results have been declared and election process has been completed in all respect;

Therefore, the State Election Commission in exercise of the powers vested in it under Articles, 243K, 243ZA of the Constitution of India and Section 160 of the Himachal Pradesh Panchayati Raj Act, 1994 and Section 281 of HP Municipal Act, 1994 hereby lifts Model Code of Conduct.

By order,

(ANIL KUMAR KHACHI),
State Election Commissioner,
Himachal Pradesh.

राज्य निर्वाचन आयोग हिमाचल प्रदेश
STATE ELECTION COMMISSION HIMACHAL PRADESH
आर्मसडेल,शिमला-171002Armsdale,Shimla-171002 Tel. 0177-2620152,2620159,2620154, Fax. 2620152
secysec-hp@nic.in

NOTIFICATION

Dated the 07th November, 2023

No. SEC (F)2-10/2022-5894.—Whereas in pursuance to Notification No. SEC (F)2-10/2022-5362, dated 10-10-2023 issued under Rule 35 of the Himachal Pradesh Municipal Election Rules, 2015, by-elections have been held to fill up the casual vacancies in Nagar Panchayat Chopal, District Shimla and Nagar Panchayat Arki, District Solan;

And whereas, the result of the said by-elections have been declared by the Returning Officers concerned;

Now, therefore, in pursuance to Section 27(2) of the Himachal Pradesh Municipal Act, 1994 read with Rule 80 of the *ibid* Rules, the State Election Commission hereby notifies the names of the elected members of the Nagar Panchayat Chopal and Arki as per detail below:—

Sl. No.	Reservation Status	No. & Name of Ward	Name of Municipal Council	Name & address of the elected Councillors
1.	Unreserved	6-Chhawanivir Hospital	Nagar Panchayat Chopal, District Shimla.	Sh. Shiv Lal s/o Late Sh. Mirju, Ward No. 6, Nagar Panchayat Chopal, District Shimla.
2.	Unreserved	2-Miyanpur	Nagar Panchayat Arki, District Solan.	Sh. Padam Dev s/o Late Sh. Mast Ram, Ward No. 2, Miyanpur-II, Nagar Panchayat Arki, District Solan.

By order,

(ANIL KUMAR KHACHI),
State Election Commissioner,
Himachal Pradesh.

OFFICE OF THE DISTRICT MAGISTRATE KANGRA AT DHARAMSHALA

NOTIFICATION

Dated the, 4th November, 2023

No. 1626/LA.—WHEREAS, one way traffic management plan of Palampur city for smooth running of traffic has been proposed by Registration & Licensing Authority Palampur *vide* his letter No. 399/LA Dated: 28-09-2023 on following specified areas as per report of Sub Divisional Police Officer Palampur:—

Sl. No.	Area Specified	Town
1.	Link road from Jungi Chowk to Ram Chowk	Palampur
2.	Link road from backside of mini secretariat to St. Paul School from 8.00 AM to 10.00 AM & 2.00 PM to 4.00 PM.	Palampur
3.	Link road from Manglani Chowk to Butail Chowk	Palampur

Therefore, in the view of above I, Dr. Nipun Jindal, IAS, District Magistrate, Kangra at Dharamshala in exercise of the powers vested in me under section 115 of Motor Vehicle Act, 1988 (Act No. 59 of 1988) do hereby notify the one way traffic plan in specified areas of Palampur as mentioned above in order to avoid any inconvenience to the public as well as to avoid any untoward incident.

Sd/-

District Magistrate,
Kangra at Dharamshala.

CHANGE OF NAME

I, Sunil Kumar s/o Sh. Bhadur, Village Shakain Kaloha, P.O. Sanora, Tehsil Rajgarh, District Sirmaur (H.P.) declare that my minor son's name in Adhar Card is Parshav. But name in other documents is Shivansh Jalta. Now I have changed my son's name Parshav to Shivansh Jalta. Further all know him as Shivansh Jalta.

SUNIL KUMAR
s/o Sh. Bhadur,
Village Shakain Kaloha, P.O. Sanora,
Tehsil Rajgarh, District Sirmaur (H.P.).

CHANGE OF NAME

I, Reena Devi w/o Sh. Anil Kumar, r/o Village Dhar ki Ber, P.O. Dharampur, Tehsil Kasoli, District Solan declare that my name in Adhar Card is Rita Devi. But in other dacuments my name is Reena Devi. Now I have changed my name from Rita Devi to Reena Devi. Further know me as Reena Devi.

REENA DEVI
w/o Sh. Anil Kumar,
Village Dhar ki Ber, P.O. Dharampur,
Tehsil Kasoli, District Solan (H.P.).

CHANGE OF NAME

I, No. 165843T Ex. POEL Dev Raj s/o Late Sh. Amar Nath, r/o V.P.O. Bohni, Tehsil & District Hamirpur (H.P.) declare that in my Navy record my daughter's name wrongly entered as Mamta Sharma. Whereas her correct name is Anmol Sharma. Please note.

DEV RAJ
s/o Late Sh. Amar Nath,
r/o V.P.O. Bohni,
Tehsil & District Hamirpur (H.P.).

नियन्त्रक, मुद्रण तथा लेखन सामग्री, हिमाचल प्रदेश, शिमला–5 द्वारा मुद्रित तथा प्रकाशित
इलेक्ट्रॉनिक हस्ताक्षरित राजपत्र, वैबसाइट http://rajpatrahimachal.nic.in पर उपलब्ध है एवम् ऑनलाइन सत्यापित किया जा सकता है।